

FORM V

[See Rule 6 (1) and (5)]

To

The Speaker, Meghalaya Legislative Assembly

(i) The Deputy Speaker, Meghalaya Legislative Assembly
The Secretary, Meghalaya Legislative Assembly

(ii) Shri
Member, Meghalaya Legislative Assembly
The Humble petition of
[Here insert name / names and designation or description of petitioner (s)]

Sheweth -

(Here insert statement of case paragraph - wise)

And accordingly your petitioner (s) pray (s) that Shri / Sarvashri be proceeded with in accordance with clause (a) / clause (b) of sub - paragraph (1) of paragraph (2) of the Tenth Schedule to the Constitution. And your petitioner (i) as in duty bound will ever pray.

Place

Date

Signature (s) of petitioner (s)

Certificate of Verification

Paragraph (s) is / are true my / our knowledge.

Paragraph (s) is / are matters of record which I / we believe to be true.

And the rest are my respectful submission to you.

Place

Date Signature (s) of petitioner (s)

(i) Vide proviso to sub-rule (2) of rule 6

(ii) Vide proviso to sub-paragraph (1) of paragraph 6 of the Tenth Schedule and sub-rule (8) of rule 7.

Secretary,
Meghalaya Legislative Assembly